

(c) steps taken to relieve the hardships of the people of that area;

(d) whether Government has lodged any protest; and

(e) if so, the reply of the Pakistan Government?

The Deputy Minister of External Affairs (Shrimati Lakshmi N. Menon): (a) to (e). The information is being collected and will be placed on the Table of the house when available.

Pandit D. N. Tiwary: May I know whether the Government have seen the newspaper report that seizure of passports has taken place and may I know whether the Government are aware that people on the border are suffering from want of markets, etc? May I know whether that aspect has been considered by the Government and any step taken?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): This question, Sir, calls for detailed information which was sought, and it is very difficult to supply this without full enquiry. There is no doubt that people in the border areas are often harassed and put to great difficulties by various actions taken. The general answer is 'Yes', but, if the hon. Member wants detailed information, we have to get it.

Shankar Market

*14. **Shri Gajendra Prasad Sinha:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether allotment of commercial flats of Shankar Market, New Delhi has been completed; and

(b) what procedure was followed for allotment of above flats?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes, the allotment of commercial flats constructed in

Shankar Market so far has been completed.

(b) In most cases, allotment has been made to eligible displaced persons by drawing lots. In some cases, allotment has been made to fulfil the commitments made by the erstwhile Delhi State Government or the Government of India.

Shri Gajendra Prasad Sinha: Has Government received any complaint that more than one flat has been allotted to different persons in the same family?

Shri Mehr Chand Khanna: If the complaint is brought to my notice, I will certainly have it looked into.

Shri Gajendra Prasad Sinha: May I know whether the eligibility of the persons was checked up and whether they were informed about the date and place of allotment?

Shri Mehr Chand Khanna: The allotment, as I have stated in reply to the main question, has been made on two bases: one, to those persons to whom commitments have been given by the erstwhile Delhi State Government, and secondly, to others by drawing of lots, that is, allotments are made by drawing of lots. Information, as far as I know, is definitely sent.

Shri B. S. Murthy: May I know why the persons on the Irwin Road flats were not given any allotment in spite of their having proved their credentials?

Shri Mehr Chand Khanna: If any particular case is brought to my notice, as I said in respect of the question of the hon. Member who tabled the main question, I will have it looked into. But these flats and shops were originally meant for the squatters on the Irwin Road.

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि इस मार्केट के निर्माण में कितना खर्च हुआ है और कितनी दुकानें बनायी गयी हैं ?

श्री मेहरचन्द खन्ना : यह तो मुझे याद

नहीं है। यह गवर्नमेंट की प्रापर्टी है और गवर्नमेंट की प्रापर्टी रहेगी।

Displaced Persons in Ranchi

*15. **Shri S. C. Samanta:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of East Pakistan Displaced Persons sent to Ranchi in 1950;

(b) the number sent to Tatisilwai Camp;

(c) the number of them who were non-agriculturists;

(d) whether it is a fact that some of them were to be re-settled in Kantatoli and Chutia Mahallas of Ranchi; and

(e) if so, with what results?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (e) The information is being collected and will be laid on the Table of the Sabha in due course.

Shri S. C. Samanta: May I know whether any occupational industries for gainful employment have been provided for the displaced persons who were sent to Ranchi?

Shri Mehr Chand Khanna: The facts relate to the year 1950, i.e. 7 years ago. I have said I have to make enquiries from the Government of Bihar.

Shri S. C. Samanta: May I know what was the dimension of the rooms allotted to the displaced families which were sent to Ranchi?

Shri Mehr Chand Khanna: That is what I am saying.

Mr. Speaker: He is collecting the information.

Shri Mehr Chand Khanna: I have to collect information about rehabilitation made in 1950.

Shri C. D. Pande: May I know if the Government has given any consideration to a bigger and more fundamental question, namely, that there is a steady flow of migrants from East Bengal. There is no room in West Bengal and they are not willing to go to any other State. What has been done about this?

Mr. Speaker: That does not arise out of this question.

Shri Bhattacharyya: The hon. Minister stated that this happened in 1950. I want to know whether any record is kept in his department as to what happened to the claimants after they are settled?

Shri Mehr Chand Khanna: The implementation of the scheme is done with the agency of the State Governments. The schemes are formulated by them; they are sent to us and the schemes are sanctioned. At times we have a follow-up organisation. But when about 90 lakhs of displaced persons are involved, it is very difficult to keep track of every single individual case.

Shri T. K. Chaudhuri: Has the attention of the hon. Minister been drawn to a report published in the *Statesman* that in regard to several thousands of displaced persons who were sent to Ranchi in 1950, there are no traces found of them to show where they have gone or anything like that. Will he kindly bear this also in mind?

Shri Mehr Chand Khanna: I immediately got in touch with the Government of Bihar; their Secretary came to Calcutta and I have discussed the whole matter with them. I have told them that if there are any defects in the schemes, though they were sanctioned a long time ago, revised schemes may be sent to us, which will be duly considered.